

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No.152/2006

In the matter of

Application for grant of inter-State trading licence in electricity.

And in the matter of

Ispat Energy Limited

..Applicant

The following were present:

1. Shri R.Balachandran, IEL
2. Shri Sishar Timotai, IEL
2. Shri Surender Singh Rawat, IEL

**ORDER
(DATE OF HEARING: 17.7.2007)**

The applicant, a company registered under the Companies Act, 1956 has made the present application under sub-section (1) of section 15 of the Electricity Act, 2003 (the Act) for grant of licence for inter-State trading in electricity in whole of India for trading of more than 1000 Million Units of electricity in a year.

2. It is noted that during the year 2005-06 the current liabilities of the applicant were more than the current assets. Therefore, there was no sufficient liquidity for trading business. The petitioner is directed to explain the issue.

3. The applicant is further directed to file audited financial statements for the year 2006-07.

4. Let the above information be filed by 20.7.2007, duly supported by affidavit.

List on 24.7.2007.

**sd-/
(R.KRISHNAMOORTHY)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

New Delhi dated 17th July 2007